

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 6th day of August, 2001.

CORAM :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

Orginal Application No. 840 of 2001

WITH

Orginal Application No. 841 of 2001.

Chhote Lal A/a 38 years. S/o Sri Ram Adhar Ram
R/o Vill. & Post Jagadara via Pur, Distt. Ballia.

Applicant In O.A 840/01

Harindra Bahadur Yadav a/a 37 years. S/o Shiv Ji Yadav
R/o Village & Post Prasadpur, Distt. Ballia

Applicant In O.A 841/01

Counsel for the applicants in both the
aforesaid O.As

:- Sri Rakesh Verma

V E R S U S

1. Union of India through the
Secretary, M/o Communication, New Delhi.

2. The Superintendent of Post Offices,
Ballia Division, Ballia.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

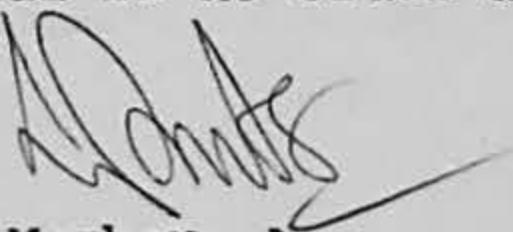
In the both the aforesaid O.As, applicants have
challenged the advertisement dt. 10.04.2001 (annexure- 1)
by which applications have been invited for appointment on



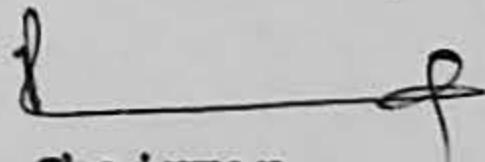
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the post of E.D.B.P.M, Post Office Usasa (Pur) Distt. Ballia. The contention of learned counsel for the applicant is that on 03.04.2001, a ban was imposed by the same authority against appointment on E.D post by his subordinates and on 10.04.2001, the same authority has advertised the post without ~~revocation~~ ^{"revoking"} the ban. We are not impressed by the submission made by learned counsel for the applicant and we do not notice any illegality. The same authority, which imposed the ban, by subsequent order invited applications for appointment. Thus the revocation of the ban imposed by letter dt. 03.04.2001, was ~~not~~ implied in it. Further, the ban was against the subordinate authority and it could not be applicable for the Superintendent of Post Offices. Learned counsel for applicant then submitted that respondents may be directed to consider the representation of the applicants as they have already worked. If the applicants are so advised, they may approach the respondent No. 2 ^{for this purpose} and file representation, which may be considered expeditiously. The O.A.s are disposed of accordingly.

2. There will be no order as to costs.



Member - A.



Vice-Chairman.

/Anand/